

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Part-Heard

Petition(s) for Special Leave to Appeal (Civil) No(s).21183/2005

(From the judgement and order dated 30/08/2005 in LPA No. 596/2003 of the HIGH COURT OF DELHI AT N. DELHI)

AGGARWAL & MODI ENTERPRISES PVT.LTD.&ANR

Petitioner(s)

VERSUS

NEW DELHI MUNICIPAL COUNCIL

Respondent(s)

(With prayer for interim relief)

Date: 15/05/2007 This Petition was called on for hearing today.

CORAM :

HON'BLE Dr. JUSTICE ARIJIT PASAYAT

HON'BLE MR. JUSTICE S.H. KAPADIA

For Petitioner(s)

Mr. Ashok Desai, Sr.Adv.

Mr. Vishnu Mehra, Adv.

Mr. Mahesh Agarwal, Adv.

Mr. Rishi Agrawala, Adv.

Mr. E.C. Agrawala,Adv.

Mr. Gaurav Goel, Adv.

Mr. Amit Kumar Sharma, Adv.

For Respondent(s)

Mr. Arun Jaitley, Sr.Adv.

Mr. Rakesh K.Khanna, Sr.Adv.

Dr. Rashmi Khanna, Adv.

Mr. Surya Kant,Adv.

Ms. Jhanvi Wohra, Adv.

Mr. Neeraj Kumar Sharma, Adv.

Ms. Shafali Jain, Adv.

Ms. Anjana Gosain, Adv.

UPON hearing counsel the Court made the following

O R D E R

List the matter on 25th July, 2007, a non-miscellaneous day.

(N. Annapurna)
Court Master

(Madhu Saxena)
Court Master